

(b) Article 16(2) of the Constitution of India provides that no citizen shall, on grounds only of religion, race, sex, descent, place of birth, residence or any of them, be ineligible for, or discriminated against in respect of, any employment or office under the State. As such, there has been no occasion to consider the question of setting up any special departments exclusively for women.

Selection of Hindustani Classical Music to be relayed over AIR

8864. SHRI HEMENDRA SINGH: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) the names of members of the Committee which selects programmes to be relayed on the AIR for Hindustani classical music;

(b) whether they select the Ragas to be relayed according to the time and season in which they are generally sung and played; and

(c) if not, the reasons therefor?

THE DEPUTY MINISTER IN THE MINISTRY OF INFORMATION AND BROADCASTING (SHRI DHARAM BIR SINHA): (a) There is no Committee for selection of programmes for broadcast of Hindustani music over AIR. The programmes are planned and artists booked by the Producers in charge of classical music at the Stations.

(b) The Ragas are selected in consultation with the artists.

(c) Does not arise.

Grant of Pension to Freedom Fighters from Bhilwara (Rajasthan)

8865. SHRI HEMENDRA SINGH: Will the Minister of HOME AFFAIRS be pleased to state:

(a) the number of applications received from freedom fighters from District Bhilwara (Rajasthan); and

(b) the names of persons out of them who have been granted pensions and the number of applications rejected as also of those kept pending?

THE DEPUTY MINISTER IN THE MINISTRY OF HOME AFFAIRS (SHRI F. H. MOHSIN): (a) 61 applications have been received till 28th April, 1973.

(b) Out of 61, pension has been sanctioned to 8 persons and their names are given in the attached statement. 6 have been rejected and the number of cases pending is 47.

Statement

| S. No. | Name |
|--------|---------------------------------|
| 1. | Shri Phool Chand Bihani. |
| 2. | Shri Ramesh Chandra Ojha. |
| 3. | Shri Fateh Singh Yadav. |
| 4. | Shri Ladu Ram Vyas. |
| 5. | Jai Pal Singh alias Akshu Dutt. |
| 6. | Shri Bhawan: Shanker Dukhit. |
| 7. | Shri Ram Chand Vaidya. |
| 8. | Smt. Narayani Devi. |

Grant of Indian Citizenship to Refugees from Bangladesh and Pakistan

8866. SHRI HEMENDRA SINGH: Will the Minister of HOME AFFAIRS be pleased to state the rules under which the refugees from Bangladesh and from Pakistan can be given citizenship of India and the procedure to be adopted by them if they want to move out from their refugee camps on humane grounds?

THE DEPUTY MINISTER IN THE MINISTRY OF HOME AFFAIRS (SHRI F. H. MOHSIN): Applications for citizenship are considered on merits under the Citizenship Act,